

- (x) Government has notified amendment in Rule 45 of Mineral Conservation and Development Rules, 1988, on 09.02.2011 making it mandatory for all miners, traders, stockist, exporters and end-users to register with Indian Bureau Mines (IBM) and report their transaction in minerals on monthly basis for a proper end-to-end accounting of minerals. As on 24.04.2012, out of 9409 mining leases in the country, 7967 mining leases have registered online with the IBM. The IBM has suspended 1571 mines for non-compliance and initiated prosecution in 4 cases and recommended 21 cases to State Governments for termination. IBM has also requested the State Governments not to issue transit passes for movement of minerals to unregistered operators.
- (xi) IBM had constituted Special Task Forces for inspection of mines in endemic areas by taking the help of Satellite imageries. Special Task Force conducted inspections in a total of 454 mines in the States of Karnataka, Andhra Pradesh, Orissa, Jharkhand and Gujarat and suspended 155 mines under rule 13(2) of Mineral Conservation and Development Rules, 1988 due to serious violations. Further, the Indian Bureau of Mines have recommended for termination of eight leases.
- (xii) The Central Government has also set up Shri Justice M.B. Shah Inquiry Commission for illegal mining of iron ore and manganese *vide* gazette notification dated 22.11.2010. The Commission submitted its First Interim Report to the Ministry of Mines, which has been laid before the Lok Sabha on 20.12.2011 alongwith the Memorandum of Action Taken. The Commission has so far visited States of Karnataka, Andhra Pradesh, Goa and Odisha. The Commission has recently submitted its report on its findings in the State of Goa.

Illegal mining in Goa

3342. SHRI JAI PRAKASH NARAYAN SINGH : Will the Minister of MINES be pleased to state :

- (a) whether Government has received Justice M.B. Shah Commission report on illegal mining in Goa;
- (b) if so, the recommendations/observations of the report;
- (c) whether the Shah Commission has recommended a complete ban on export from the State; and
- (d) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL) : (a) Yes, Sir.

(b) to (d) The Report is under consideration of the Government.